

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2447
ANSWERED ON FRIDAY, THE 11TH MARCH, 2016
[PHALGUNA 21, 1937 (SAKA)]**

PENDING CASES OF FRAUD WITH RoCs

QUESTION

**2447. SHRI LAXMAN GILUWA:
SHRI RAM TAHsAL CHOUDHARY:**

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) whether many cases of frauds are lying pending since long in the Office of Registrar of Companies (RoCs) and Regional Director to be sent to Serious Fraud Investigation Office;**
- (b) if so, the reasons therefor and the number of cases pending at present zone and region-wise;**
- (c) the reaction of the Government in this regard; and**
- (d) the corrective measures adopted by the Government in this regard?**

ANSWER

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) to (d) No, Madam. Cases involving serious fraud are sent to SFIO without any undue delay. The number of cases sent to SFIO and the prosecutions filed in the last three years:

| Year | Number of cases sent to SFIO | Prosecutions filed |
|----------------|-------------------------------------|---------------------------|
| 2013-14 | 83 | 89 |
| 2014-15 | 70 | 61 |
| 2015-16 | 42 | 44 |
